### GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI,

# DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION LOK SABHA

# **UNSTARRED QUESTION NO. †2225**

ANSWERED ON 04.07.2019

#### REVIVAL OF SMALL RIVERS AND OTHER WATER BODIES

#### †2225. SHRI KAUSHALENDRA KUMAR

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government is working on any action plan pertaining to revival of dying small rivers, lakes, ponds, small ponds, wells and 'Bavaris', etc. in the country;
- (b) whether the Government has carried out any survey of such water bodies for reviving them and if so, the details thereof;
- (c) the State-wise details of the efforts made for the revival of small rivers, lakes, ponds, small ponds, wells and 'Bavaris' for ground water recharge in the country along with the methodologies being adopted for it;
- (d) whether the Government is aware that the anti-social elements have occupied these water bodies in unauthorized manner across the country; and
- (e) if so, the action taken by the Government against them and the initiatives taken/being taken so far to remove the illegal encroachment?

#### **ANSWER**

# THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA)

(a) & (c) Works related to water resources development & management are planned, funded, executed and maintained by the State Governments themselves as per their own resources and priorities. In order to supplement the efforts of the State Governments, Government of India provides technical and financial assistance to State Governments to encourage sustainable development and efficient management of water resources through various schemes and programmes.

Central Assistance (CA) for restoration of water bodies is provided by the Ministry under the scheme of Repair, Renovation and Restoration (RRR) of Water Bodies, which is a component of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY). The scheme aims at restoring the lost irrigation potential by improvement and restoration of existing water bodies. The restoration of water bodies also helps in ground water recharge. Works such as development of catchment, desilting, strengthening of bunds etc. are taken up for restoration of water bodies.

Under the RRR of Water Bodies scheme, a total of 2064 water bodies with an estimated cost of Rs.1765 crore have been taken up for restoration in various states since XII Plan onwards as per eligible proposals received from the concerned State Governments, out of which 1160 water bodies have been reported to be completed upto March, 2019. Total Central Assistance amounting to Rs.369.11 crore has been released to the States upto March, 2019 for completion of works of these water bodies. Statewise details in this regard are at **Annexure - I**.

Further, under MGNREGA, works related to renovation of traditional water bodies, etc. are permissible. State wise details of funds released for the same under MGNREGA are at **Annexure – II**.

(b) Works related to survey of such water bodies comes under the purview of concerned State Government. However, as per the 5<sup>th</sup> Minor Irrigation Census conducted by this Ministry, there are 5,16,303 water bodies in the rural areas of the country being used for minor irrigation, out of which 53,396 are not in use for various reasons such as non availability of water, less and erratic rainfall, siltation, salinity etc.

(d) to (e) Matter related to encroachment of water bodies comes under purview of the concerned State Government. However, considering the importance of water bodies for socio economic development, Secretary (MoWR, RD & GR) vide letter dated 26.02.2016 requested State Governments to take necessary steps for keeping all the water bodies encroachment free. Further, Secretary (WR, RD & GR) vide letter dated 07.11.2016 requested the State Governments to take appropriate action in respect of inclusion of water bodies in land records, inclusion of water bodies as integral part of town planning process, strict action for the encroachers, etc.

Further, water bodies are included under RRR of Water Bodies scheme only after concerned State Government certify that these are encroachment free.

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## **ANNEXURE-I**

Annexure referred to in reply to Parts (a) & (c) of Unstarred Question No. †2225 to be answered in Lok Sabha on 04.07.2019 regarding "Revival of Small Rivers and other Water Bodies".

# Statewise details of ongoing RRR of Water Bodies Scheme

All Rupees in Crores, storage in MCM & Potential in Lakh Ha

Sl. No.	States	No of WBs included	Estimated Cost	Potential Planned /CCA	Targeted Storage revival (MCM)	Cumulative release upto 03/2019	Cumulative Expenditure upto 3/2019	Potential restored upto 3/2019	Storage revived upto 3/2019	No of completed WBs upto 03/2019
1	Andhra Pradesh	100	66.766	0.056	40.98	2.7	0.00	0.00	0.00	0
2	Bihar	27	64.9335	0.101	247.45	6.255	0.00	0.00	0.00	0
3	Gujarat	61	102.908	0.114	0.1	8.8125	0.00	0.00	0.00	0
4	Madhya Pradesh	125	183.2421	0.333	438.347	37.70	149.66	0.25	438.38	121.00
5	Manipur	4	65.442	0.012	6.281	10.37	14.97	0.00	2.04	0.00
6	Meghalaya	9	11.432	0.011	0.4654	5.18	5.51	0.01	0.36	4.00
7	Orissa	863	449.025	0.513	58.0845	110.646	271.20	0.44	20.57	715
8	Rajasthan	68	187.8196	0.132	12.644	50.2276	106.16	0.10	11.52	52
9	Tamilnadu	153	77.7501	0.038	3.8341	16.2514	47.44	0.00	0.00	104
10	Telengana	575	459.1827	0.290	56.217	104.5593	94.51	0.08	24.61	164
11	Uttar Pradesh	74	83.4069	0.034	42.236	16.4087	37.08	0.00	0.00	0
12	Uttrakhand	5	12.49	0.005	2.274	0	1.41	0.00	0.00	0
	<b>Grand Total</b>	2064	1764.398	1.638	908.913	369.1106	727.94	0.888	497.48	1160

Annexure referred to in reply to Parts (a) & (c) of Unstarred Question No. †2225 to be answered in Lok Sabha on 04.07.2019 regarding "Revival of Small Rivers and other Water Bodies".

WORKS TAKEN UP ON RENOVATION OF TRADITIONAL WATER BODIES UNDER MGNREGS DURING LAST THREE YEARS										
		2018-19		2017-18		2016-17				
SL.		Phy(	Fin	Phy(	Fin	Phy(	Fin			
NO.	STATES	Nos.)	(Lakhs)	Nos.)	(Lakhs)	Nos.)	(Lakhs)			
1	ANDAMAN AND NICOBAR	16	6.59	18	3.6	19	2.8			
2	ANDHRA PRADESH	26828	60634.08	17251	40576.77	20285	21646.48			
	ARUNACHAL									
3	PRADESH	28	270.55	54	561.69	65	164.36			
4	ASSAM	2288	1511.84	1707	1363.72	1406	2005.45			
5	BIHAR	5646	4678.86	5820	5229.59	5249	4183.62			
6	CHHATTISGARH	14252	35984.68	12666	25955.87	13719	34978.8			
7	DADRA & NAGAR HAVELI	0	0	0	0	0	0			
8	DAMAN & DIU	0	0	0	0	0	0			
9	GOA	57	4.95	76	41.26	132	88.06			
10	GUJARAT	11565	15834.35	9677	10038.52	9278	12436.21			
11	HARYANA	796	1942.22	895	2117.51	999	2128.18			
	HIMACHAL									
12	PRADESH	1288	584.68	1443	476.12	1537	608.03			
13	JAMMU AND KASHMIR	3233	868.36	3500	1872.49	3288	1022.3			
14	JHARKHAND	707	438.92	1279	492.91	6216	5410.28			
15	KARNATAKA	18911	20176.82	17544	20413.02	17530	21733.72			
16	KERALA	16279	12578.05	17587	14252.5	30164	23404.46			
17	LAKSHADWEEP	13	2.27	13	2.39	13	0			
18	MADHYA PRADESH	10130	11808.92	10080	11405.56	3743	2250.88			
19	MAHARASHTRA	5639	8688.72	6468	6802.57	7690	6521.54			
20	MANIPUR	64	159.89	81	138.94	130	338.82			
21	MEGHALAYA	371	662.59	406	1101.97	415	1011.68			
22	MIZORAM	255	516.27	231	261.16	47	86.79			
23	NAGALAND	17	98.56	64	402.08	51	65.84			
24	ODISHA	11832	11727.27	13792	12625.8	19430	20751.48			
25	PUDUCHERRY	658	803.45	616	840.81	524	808.18			
26	PUNJAB	7178	9555.75	5916	9977.93	6084	10870.04			
27	RAJASTHAN	17259	38152.12	12872	26763.07	14677	37228.59			
28	SIKKIM	0	0	0	0	0	0			
29	TAMIL NADU	14435	11673.18	60718	292577.99	66033	262212.45			
30	TELANGANA	13826	26879.97	11385	18938.02	13362	14032.14			
31	TRIPURA	218	197.93	525	284.06	1387	1287.27			
32	UTTAR PRADESH	19700	19070.82	18802	16129.58	21737	27962.8			
33	UTTARAKHAND	2364	1194.92	2253	1294.22	1516	936.02			
34	WEST BENGAL	15924	7650.22	32694	16275.57	50256	76815.54			
	TOTAL	221777	304357.8	266433	539217.29	316982	592992.81			